

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. Nos. 45 & 46 of 2008 in AFR No. 68 of 2008

Dated: March 12, 2008

Present: Hon'ble Mr. H.L. Bajaj, Technical Member
Hon'ble Mrs. Justice Manju Goel, Judicial Member

Bharat Coking Coal Ltd. -Applicant(s)

Versus

DLF Power Ltd. & Anr. -Respondent(s)

Counsel for the Applicant(s) : Mr. Anip Sachthey and Mr. Mohit Paul

Counsel for the Respondent(s) : -

ORDER

I.A. 45 of 2008

No sufficient cause has been established for condonation of delay and the same is accordingly dismissed for reasons to follow. The appeal being time barred is also dismissed.

I.A. No. 46 of 2008

The application for stay is also dismissed as infructuous.

(Manju Goel)
Judicial Member

(H.L. Bajaj)
Technical Member